

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE,  
NEW DELHI DISTRICT, PATIALA HOUSE COURTS, NEW DELHI

-NOTICE-

In pursuance of letter no. 470/G-2/GenLI/OC/PHC/DHC dated 31.01.2023 received from the Deputy Registrar (GenLI), Hon'ble High Court of Delhi, applications are invited in the prescribed proforma (copy enclosed) for filling up 02 (Two) positions of Oath Commissioners in the Patiala House Court Complex, from advocates having minimum three years of practice and an annual income of not less than Rs. 24,000/- P.A. A candidate for re-appointment as an Oath Commissioner shall be however eligible only after three years of the expiry of his previous term. The above income criteria will not be applicable to handicapped/disabled persons and lady advocates who are divorced/widowed/single.

The applications duly filled in the prescribed proforma (which can also be obtained from the General Branch of this office) should reach this office through Receipt and Issue Branch, New Delhi District, PHC, New Delhi during the period from 28.02.2023 to 18.03.2023 on all working days between 10:00 A.M. to 4:30 P.M. No application received beyond 18.03.2023 will be accepted.

  
(RAJINDER SINGH)


Chairman /Additional Sessions Judge-06  
Committee for Appointment of Oath Commissioner  
New Delhi District, PHC, New Delhi

No. 2159-2168 O.C./GenLI/ND/2023

Dated, Delhi the 24/02/23

Copy forwarded for information and necessary action to:-

1. P.S. to Ld. District & Sessions Judge, New Delhi District, PHC, New Delhi.
2. The Hony. Secretary, Bar Association of Patiala House, Saket, Rohini, Dwarka, Kikardooma and Tis Hazari Courts Complexes, alongwith copy of Letter no. 470/G-2/GenLI/OC/PHC/DHC dated 31.01.2023 of Hon'ble High Court of Delhi and criteria/performs for information of the members of the Bar.
3. The Website Committee, District Courts, Tis Hazari, Delhi with the request to upload the same on the Delhi District Court Website.
4. Public Relation Officer, New Delhi District, New Delhi.
5. The Caretaker, New Delhi District, with the direction to paste the Notice along with its enclosures on all the notice boards of Patiala House Court Complex and submit a report in this regard.

  
Chairman /Additional Sessions Judge-06  
Committee for Appointment of Oath Commissioner  
New Delhi District, PHC, New Delhi

**HIGH COURT OF DELHI - NEW DELHI**  
**(GENERAL ADMIN.-I BRANCH)**

No. 470 G-2/Genl.-I/OCC/PIIC/DHC  
Dated 21.01.2023

To  
The Principal District & Sessions Judge,  
New Delhi District, Patiala House Courts,  
New Delhi.

Sub: Filling up 02 positions of Oath Commissioners in Patiala House Courts, New Delhi.

Sir/Madam,

I am directed to inform you that the tenure of 02 Oath Commissioners in Patiala House Courts is going to expire on 11.04.2023.

You are, therefore, requested to invite applications and send your recommendations for filling up 02 positions of Oath Commissioners in the light of extant guidelines reproduced below, in the prescribed proforma (copy enclosed):-

**Guidelines for appointment of Oath Commissioners in all Courts including Income Tax and Sales Tax.**

1. An applicant for the appointment as an Oath Commissioner should have 3 years practice as an Advocate on the last date of submission of application form and the advocate applying for appointment in a particular Court Complex, should be actively practicing at the said Complex.
2. The tenure of appointment of Oath Commissioner in all Courts shall be of 2(wo) years, unless otherwise ordered by the High Court.
3. An advocate can be considered for re-appointment after a period of 3 years from conclusion of his/her earlier term.
4. The average annual income for an applicant for appointment as an Oath Commissioner should be not less than Rs. 24,000/- per annum during the preceding two years.  
In support of proof of income, the applicant shall file an affidavit in the absence of any other proof.  
Provided that the income criteria will not be applicable in case of persons with disability and lady advocates, who are divorcees/widowed/single.
5. Preference to the extent of 10% will be given to senior citizens, lady advocates, who are divorcees and widowed, and persons with disability, subject to their furnishing the requisite proof in order to claim appointment in any of the preferred categories.

You are, further requested to recommend the names of atleast 20% more Advocates for consideration while sending your recommendations for filling up the aforesaid positions.

*P. A. Gupta*  
21.01.2023

*K. S. Chhabra* Committee for  
Sales Commissioners

Encl: As above.

Yours faithfully

*S.P. Gupta*

(S.P. Gupta)

Deputy Registrar (Genl.-I)

**PROFORMA**

1.	Name	
2.	Father's/Husband's Name	
3.	Date of birth	
4.	Date of Enrollment as an Advocate with Bar Council of Delhi alongwith Enrollment No. (Attach copy of Enrollment Certificate)	
5.	Name of Bar Association with which registered with Membership No.	
6.	Average Annual Income (Attach Proof of Income on Affidavit clearly mentioning that "average annual income is not less than Rs. ..../- per annum during the preceding two years" except in case of advocates with disability and lady Advocates who are divorcee/widow/single).	
7.	Residential Address with Telephone No.	
8.	Official Address with Telephone No.	
9.	Court where mainly practicing	
10.	Whether earlier appointed as Oath Commissioner by this Court for any Courts of Delhi? If yes, give particulars.	
11.	Whether earlier appointed as Oath Commissioner by the Govt. of NCT of Delhi? If yes, give particulars.	
12.	Reference of two Advocates of ten years standing or of other respectable persons.	
13.	Whether advocates are Senior Citizens, lady advocates who are divorcee/widow/single and persons with disability; Please specify. (Senior citizens, lady advocates who are divorcee or widowed and persons with disability shall furnish the requisite proof).	
14.	Any special reason, the applicant wants to adduce in support of his/her application.	

Signature of applicant